

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PARALLAX DÉCOR PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	PARALLAX DÉCOR PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/07/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No of corporate debtor	U20299MH2006PTC163282
5.	Address of the registered office and principal office (if any) of corporate debtor	115, ACME INDUSTRIAL ESTATE, I.B.PATEL ROAD, GOREGAON (EAST) , MUMBAI, Maharashtra, India - 400063.
6.	Date of closure of Insolvency Resolution Process	Deemed to continue till Liquidation Order passed by the Adjudicating Authority on 14 th May 2025
7.	Liquidation commencement date of corporate debtor	14 th May 2025
8.	Name and registration number of the insolvency professional acting as liquidator	CA Vinod Dongare IP Regn. No. IBBI Reg. No.: IBBI/IPA-001/IP-P-02872/2023-2024/14391
9.	Address and e-mail of the liquidator, as registered with the Board	Office No-8, Sukhwani Fortune, First Floor, Above Gharonda Hotel, Near City International School, Morwadi Court Road, Morwadi, Pimpri, Pune-411018 Email: cavinoddongare@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address Office No-8, Sukhwani Fortune, First Floor, Above Gharonda Hotel, Near City International School, Morwadi Court Road, Morwadi, Pimpri, Pune-411018 Email: liquidation.parallax@gmail.com / cavinoddongare@gmail.com
11.	Last date for submission of claims	13 th June 2025

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of PARALLAX DÉCOR PRIVATE LIMITED on 13th May 2025

The stakeholders of PARALLAX DÉCOR PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 13th June 2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Name and signature of liquidator : CA Vinod Dongare
Date and place: : Mumbai, 17 May 2025



